inter alia that the maximum number of Kendriya Vidyalayas within a region of the Kendriya Vidyalaya Sangathan should not be more than 50. However, after taking all factors including financial constraints into consideration, no more regional offices have been opened.

Fixing of tenure of Vice-Principals and Principals of Kendriya Vidyalayas

1193. SHRI T. CHANDRASEKHAR REDDY- Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have decided to fix the tenures of Vice-Principals and Principals of Kendriya Vidylayas at a station, while no such tenure has been fixed for teachers;

(b) whether it is also a fact that this decision was withdrawn by Government in December, 1988 and subsequently the same has been re-introduced by Government in August, 1990; and

(c) whether Government propose to review its decision to make it performance based rather than tenure-based?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOMENT (SHRI BHA-GEY GOBARDHAN): (a) and (b) The Board of Governors in its 52nd meeting held on 27-12-1988 decided that there will be no fixed tenure. However, the Board of Governors in its 54th meeting held on 22-8-1990 decided to revive the tenure only of Vice-Principals and above.

(c) No, Sir.

Central Administrative Tribunal forthe Employees of Kendriya VidyalayaSangathan

1194. SHRI M. A. BABY: Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to state. -

(a) whether Government have dec!-, ded t_0 bring the employees of Kendriya Vidyalaya Sangathan under the jurisdiction of Central Administrative Tribunal; and

(b) if so, what ar_e details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHA-GEY GOBARDHAN): (a) and (b) No, Sir. The employees of Kendriya Vidyalaya Sangathan have not been brought under the Central Administrative Tribunal because the jurisdiction of Central Administrative Tribunal has not been extended generally to employees of all corporation/societies owned or controlled by the Government of India, keeping in view the work load which Central Administrative Tribunal is equipped to take on.

Land Acquired by NTPC at Shakti-nagar in U. P.

1195. CHOWDHRY HARI SINGH: Will the Minister of ENERGY be plea-sed to state;

(a) how much land was acquired by N. T. P. C. for Super Thermal Power Station at Shaktinagar in Sonbhadra District of Uttar Pradesh and

(b) the amount paid towards com pensation to the cultivators for acquir ing their land?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) A total of 4349/919 acres of land was acquired out of which 2018. 978 acres was private land.

(b) A sum of Rs. 1, 55, 03, 522. 63 as demanded by the State authorities as compensation t_0 be distributed to the

private land owners for acquiring their land, was paid by the NTPC to

the State Government.